

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 53 of 2011 &**  
**IA- 89 of 2011**

**Dated :19<sup>th</sup> April , 2011**

**Present:       Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

Reliance Infrastructure Limited **Appellant(s)**

**Versus**

M/s Wardha Power Company Ltd. & Anr. **....Respondent(s)**

**Counsel for the Appellant(s):       Mr. Ramji Srinivasan, Sr. Adv. with**  
**Mr. Hasan Murtaza**

**Counsel for the Respondent(s):   Mr. M.G. Ramachandran, Mr. Sanjay Sen,**  
**Ms. Shikha Ohri & Mr. Hemant Singh**  
**Mr. Buddy A. Ranganadhan for R.2**

**ORDER**

**Admit.**     Issue notice in Appeal as well as in I.A.  
Mr. Sanjay Sen takes notice on behalf of Respondent No.1 and  
Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent  
No.2.

The learned counsel for the Appellant insists for stay of the  
operation of the impugned Order.

The learned counsel for the Respondent seeks some time to  
file the reply to the I.A.

Post the I.A.No. 89 of 2011 on **29.04.2011** for hearing. In  
the meantime, the learned counsel for the parties are at liberty to  
file the additional documents. The learned counsel for the

Respondent is directed to file the reply on or before 25.04.2011 after serving copy on the other side. Thereafter, rejoinder, if any, be filed after serving copy on the other side.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. KarpagaVinayagam )**  
**Chairperson**

**TS/KS**